

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 536 of 1995

Friday this the 21st day of April, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

M. Kasim Koya,
Primary School Teacher,
Senior Basic School,
Kalpeni.
(Mammal House, Kalpeni,
Lakshadweep). Applicant

(By Advocate Mr. M.R.Rajendran Nair)

Vs.

1. The Director of Education,
Administration of Union Territory
of Lakshadweep,
Directorate of Education, Kavaratti.
2. The Headmaster
Government High School,
Kalpeni. Respondents

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant complains that the period from
2.1.1995 to 18.1.95 and 19.1.95 to 31.1.1995 has been
treated as unauthorised absence despite his sending
leave applications supported by medical certificates.
He submits further that he has not been paid any
salary after December, 1994. He prays that the order
of transfer issued may be held in abeyance until a
decision is taken on his request to regularise the
aforesaid period.

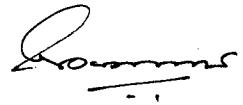
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2. While we see no justification for holding up the order of transfer, we direct first respondent to pass a speaking order on A6 positively within three weeks from today.

3. A copy of this order will be sent forthwith by the Registry to the first respondent.

4. Application is disposed of as aforesaid.
No costs.

Dated the 21st day of April, 1995.



S.P. BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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